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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

... NEW DELHI: THE 20TH JUNE 1980.

NOTIFICATION
INCOME TAX

No. 3492 (F.No. 398/21/80-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 2351 (F.No. 404/140/77-ITCC) dated 17.6.1978 the Central Government, hereby authorises Shri N.A.KHAN, being a gazetted Officer of the Central Government, to exercise the powers of a tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri N.A.KHAN takes over charge as Tax Recovery Officer.

Sd/-
(H. Venkataraman)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

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